

SECTION PIL (WRIT)

MATTER FOR : 14.11.2014

COURT NO. : 01

ITEM NO. : 55

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 80 OF 2013
(Under Article 32 of the Constitution of India)
WITH
WRIT PETITION (CIVIL) NO. 1010 OF 2013
(Under Article 32 of the Constitution of India)
WITH
WRIT PETITION (CIVIL) NO. 265 OF 2014
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO. 2
(Application for Direction)

Nagender Chindam & Ors. etc. ... Petitioners
Versus
Union of India & Anr. etc. ... Respondents

OFFICE REPORT

WRIT PETITION (C) NOS. 80 OF 2013 AND 1010 OF 2013

The Writ Petitions above mentioned were listed before the Hon'ble Court on 21.02.2014 with Office Report dated 18.02.2014, when the Court was pleased to pass the following Order:

“Perused the letter dated 19.2.2014. In view of the request made by learned counsel for respondent no.2, four weeks' time is granted for filing the counter affidavit. Rejoinder, if any, be filed in three weeks' time thereafter.”

Pursuant to the above Order, it is submitted that Counter Affidavit has not been filed on behalf of Respondent No. 2, so far.

WRIT PETITION (C) NO. 265 OF 2014

The Writ Petition above-mentioned was listed before the Hon'ble Court on 11.04.2014, when the Hon'ble Court was pleased to pass the following order:

“Rule nisi.
Application for amendment in writ petition is allowed. The parties are at liberty to carry out necessary amendments.

The respondents are permitted to file a comprehensive counter affidavit within a period of two month.

Report of the Committee be also filed before the Court.

List in the end of August, 2014 along with WP(C) No.80/2013 & WP(C) No.1010/2013.”

It is submitted that pursuant to above Order, Rule Nisi was issued to both Respondents through counsels on 08.05.2014 and this matter has been tagged with W.P. (C) No. 80 of 2013 and W.P. (C) No. 1010 of 2013.

It is further submitted that Mr. D. Mohit Ram, Advocate has on 11.04.2014 filed Vakalatnama/Appearance and Counter Affidavit on behalf of Respondent No. 2, i.e. Chief Election Commissioner of India and the same stands included in the Paper Books.

It is next submitted that Mr. B.V. Balramdas, Advocate has on 29.05.2014 filed Vakalatnama/Appearance on behalf of Respondent No. 1, i.e. Union of India, Ministry of Overseas Indian Affairs.

It is again submitted that Mr. R.S. Jena, Advocate has on 29.04.2014 filed an Application for Direction and the same has been registered as Interlocutory Application No. 2. The aforesaid application is placed with the Writ Petition Paper Books.

It is lastly submitted that Mr. R.S. Jena, Advocate has on 09.10.2014 filed an Application for amendment of Writ Petition and the same has been registered as Interlocutory Application No. 3. The aforesaid application is placed with the Writ Petition Paper Books.

Thereafter, the matters were listed before the Hon'ble Court on 25.08.2014, when the Court was pleased to pass the following Order:

“List the matter after six weeks, at the request of learned counsel for the respondent(s).”

It is submitted that Mr. Mohit D. Ram, Advocate has on 16.10.2014 filed Report of Committee for exploring feasibility of alternate option for voting on behalf of Respondent No. 2, i.e. Election Commission of India in W.P.(C) No. 80/2013. The same stands included in the Paper Books.

Thereafter, the Writ Petition (C) 265 of 2014 was lastly mentioned before the Hon'ble Court on 30.10.2014, when the Hon'ble Court was pleased to pass the following order:

“To retain its position.”

The Writ Petitions alongwith Application above-mentioned are listed before the Hon'ble Court with this Office Report for orders.

Dated this the 13th day of November, 2014.

Sd/-
Assistant Registrar